

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19756/2021

[Arising out of impugned final judgment and order dated 22-10-2021 in WP No.11744/2021 passed by the High Court of Judicature at Bombay at Aurangabad]

RAHUL RAMESH WAGH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.1194/2026 - INTERVENTION APPLICATION, IA No. 625/2026 - INTERVENTION/IMPLEADMENT, IA No. 336233/2025 - INTERVENTION/IMPLEADMENT, IA No. 334/2026 - MODIFICATION OF COURT ORDER, IA No. 335608/2025 - MODIFICATION OF COURT ORDER, IA No.335280/2025 - STAY APPLICATION)

Date : 12-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Chandra Prakash, AOR

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
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Mr. Amit Bhardwaj, Adv.

Mr. Piyush Sardana, Adv.

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Mr. Amol B. Karande, AOR

Mr. Ashutosh Shrivastava, Adv.

Mr. B Lakshmi Pallesh, Adv.

Ms. Akshada, Adv.

Mr. Yogesh Thorat, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. An unnumbered application, filed by State Election Commission, Maharashtra, is taken on record, subject to curing the defects, if any, within two days.
2. The Registry shall allocate the appropriate number to the application.
3. Having regard to the nature of prayer made in that application, two weeks' more time is granted to the State Election Commission to complete the process.
4. List this application on 23.02.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR